

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2018 & IA No. 1569 of 2018 &  
APPEAL NO. 235 OF 2018 & IA No. 1568 of 2018**

**Dated: 31<sup>st</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Raj West Power Limited**

**.... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik DAs

Counsel for the Respondent(s) : Mr. P.N. Bhandari for Discoms

**ORDER**

**IA NOS. 1569 & 1568 OF 2018**

***(Appls. for Condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavits, delay in filing replies are condoned and replies are taken on record. The applications are disposed of.

**Appeal No. 228 & 235 of 2018**

The learned counsel for the Appellant does not wish to file any Rejoinder in this batch of appeals.

It is represented that pleadings are complete. List these matters for hearing on **05.04.2019.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**